

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21637/2017

(Arising out of impugned final judgment and order dated 15-12-2016 in SA No. 198/2003 passed by the High Court Of Judicature At Allahabad)

KHEM CHAND

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 43902/2017)

Date : 04-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Surinder Kumar Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No coercive steps shall be taken against the petitioner,
in the meantime.

Tag with SLP(C) No. 14239 of 2017.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER